GOVERNMENT OF INDIA LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO:928
ANSWERED ON:04.03.2013
SOCIAL SECURITY FOR PRIVATE SECTOR WORKERS
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Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has decided to provide gratuity at the time of retirement of private sector workers in the country;
- (b) if so, the number of employees likely to be benefited therefrom, State-wise;
- (c) whether the Government proposes to provide economic, social, health facilities and security to the workers/labourers working in private sector;
- (d) if so, the details thereof along with the number of such workers likely to be benefited therefrom, State-wise; and
- (e) the number of factories/units/organisations/establishments covered under the Employees Provident Fund Organisation (EPFO) during each of the last three years and the current year, separately, State-wise?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

- (a) Payment of gratuity is employer's liability. Therefore, Government has no role to play in providing gratuity to private sector workers.
- (b) Does not arise in view of (a) above.
- (c) & (d) A number of social security legislations which inter-alia include (i) The Employees' Provident Funds & Miscellaneous Provisions Act, 1952, (ii) The Employees' State Insurance Act, 1948, (iii) The Employees' Compensation Act, 1923, (iv) The Maternity Benefit Act, 1961 and (v) The Payment of Gratuity Act, 1972 are already in existence to provide for economic, social, health facilities and security to the workers/labourers working in private sector. Number of workers benefitted under these legislations is not maintained centrally.
- (e) The information on State-wise coverage of establishments under EPFO during the last three years and the current year (April, 2012 to January, 2013) is annexed.